

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 208
IB-2078/ND/2019**

**IN THE MATTER OF:
Smt. Roshita Aneja**

...PETITIONER

Vs.

M/s. Lords Creative Infra Solution Pvt. Ltd.

...RESPONDENT

**Section
Under Section 9 of IBC**

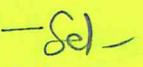
**Order delivered on 18.08.2021
(Virtual Hearing)**

**Coram:
DR. P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
SHRI HEMANT KUMAR SARANGI, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational Creditor :Mr. Sameer Nandwani, Advocate.
For the Respondent/Corporate Debtor :Ms. Sanjam Chaba, proxy
counsel.**

ORDER

Heard the submissions made by the Ld. Counsel for the operational creditor. Proxy counsel for the corporate debtor has submitted that the main counsel/arguing counsel is unwell and prayed for grant of time in the matter. The matter is now posted after a month. This is the last opportunity for the corporate debtor to argue his application i.e. IA No. 1934/2020. No further time will be granted in the matter. Post the matter to **23rd September, 2021.**



**(Hemant Kumar Sarangi)
Member (T)**



**(P.S.N. Prasad)
Member (J)**